

2 04 1114/03

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

1. For Admission.
2. MA 966/03 as joint petition

D
11.12.03

Bench.

Order dated 12.12.2003

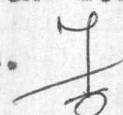
Heard Shri B.K.Dash, learned counsel for the applicants and Shri A.K.Bose, learned Senior Standing Counsel (on whom a copy of the O.A. has been served) appearing on behalf of the Respondents.

Shorn of unnecessary details, it would suffice to note that applicants' case having not been considered by the Respondents-Department for regularisation of their service under the scheme of Left out Casual Labourers introduced by the Respondents, they have approached this Tribunal for redressal of their grievances.

In the recent past we have disposed of similar matters with direction to Respondents-Department to consider the case of the applicants therein; for which they should make individual representation to the Respondents, in accordance with the norm of the scheme.

In view of this, we hereby direct ~~that~~ the applicants to make individual representation to the respondents by 20.12.2003 ventilating their grievances for regularisation. Upon receipt of the said representation, the Respondents should deal with the matter in accordance with the rules and instructions framed under the scheme.

With this we dispose of the O.A. at the stage of admission. No costs.



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Send copies of this order, along with copies of the O.A., to Respondents and free copies of this order be handed over to the learned counsel of both the sides.

Copy of order
dt. 12/12/03 with
cause title
issued to the
counsel for
both side.

[Signature]
S.O. 15/12/07

[Signature]
18/12/03

[Signature]
VICE-CHAIRMAN 14/12

[Signature]
MEMBER (JUDICIAL)

Copy of order
dt. 12/12/03 a/w
on copy issued
to all the respnts.
by Posts.

[Signature]
S.O. 23/12

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23/12/03